

We cannot countenance such a betrayal of the people and of the Constitution.

As a mark of our protest, we have decided to walk out of the House.

*Shri H. M. Patel and some other hon. Members then left the House.*

**SHRI DINEN BHATTACHARYYA** (Serampore): On behalf of my party, the CPM, I would like to associate myself with the views expressed by Shri Patel and record our emphatic protest against the anti-democratic promulgation of President's Rule in Tamil Nadu, which is a deliberate misuse of power by the ruling party in the Centre. As a mark of protest, our party has also decided to walk out of the House.

*Shri Dinen Bhattacharyya and some other hon. Members then left the House*

11.06 hrs.

MESSAGES FROM RAJYA SABHA

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha—

- (i) 'In accordance with the provision of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th January, 1976, agreed to the following amendment made by the Lok Sabha at its sitting held on the 27th January, 1976, in the Bonded Labour System (Abolition) Bill, 1976 —

*Enacting Formula*

That at page 1, line 1,—

*for "Twenty-sixth"*

*Substitute "Twenty-seventh".*

- (ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th January, 1976, agreed to the following amendment made by the Lok Sabha at its sitting held on the 27th January, 1976, in the Delhi Rent Control (Amendment) Bill, 1976:—

*Enacting Formula*

That at page 1, line 1,—

*for "Twenty-sixth Year"*

*substitute "Twenty-seventh Year".*

- (iii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Nagaland Appropriation Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 27th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

11.07 hrs.

ARREST OF MEMBER

**MR SPEAKER:** I have to inform the House that I have received the following telegram dated the 1st February, 1976 from the Additional I.G.P. and Commissioner of Police, Madras:

"I have the honour to inform you that I have found it my duty in exercise of powers conferred by sub-section 3/2C/ read with section 31A2 of the MISA, 1971, that Thiru C. Chittibabu MP, be detained. Thiru C. Chittibabu, MP, who had been taken to preventive custody earlier at 10.00 hrs. was detained and lodged in the Central Prison on 1-2-1976 evening.'